

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.107
C.P.(IB)/165(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

S.N Global Minerals LLP
V/s
Aksa Paper Mills Pvt. Ltd

.....Applicant

.....Respondent

Order delivered on: 09/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Ravi Pahwa, Adv.
For the Respondent/CD :Mr. Atul sharma, Adv.

ORDER
(Hybrid Mode)

Service report is stated to have been filed through e-mode and is in process to file physical. As per report respondent was served on 28.06.2024 through registered post and on 06.07.2024 through Dasti mode.

Today, respondent appeared through Counsel Mr. Atul Sharma, Adv. who undertook to file affidavit as well as reply within a further extended period of 3 weeks.

Let reply, if any, be filed within the extended period of two weeks with an advance copy to the opposite counsel. Thereafter, rejoinder if any well before the next date.

Re-list on 02.08.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)